

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

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**ORDERS OF THE BENCH**

**Date of Order: 14.03.2013**

OA No. 223/2013

Shri Dilip Lakhani, Applicant no. 10 is present in person.

The advocates are abstaining from the work today. We have gone through the pleadings as well as documents available on record.

2. This is the second round of litigation. Earlier, the applicant had preferred O.A. No. 216/2011, which has been disposed of by this Tribunal vide order dated 30<sup>th</sup> August, 2012 and the respondents were directed to consider case of the applicants for regularization in view of the policy framed by them against the vacancies as pointed out by the applicants since names of applicants find place in the panel of eligible candidates. It was further directed that the respondents shall undertake this exercise and do needful expeditiously, but in any case not beyond the period of three months from the date of receipt of a copy of this order.

3. At this stage, it is stated by one of the applicants, Shri Dilip Lakhani, present in person, that since the respondents have not complied with the aforesaid directions issued by this Tribunal, the applicants have preferred contempt petition before this Tribunal and the same is pending consideration. In view of this statement, we are of the view that the present Original Application is premature at this stage and the same deserves to be dismissed as premature.

4. However, the applicants are at liberty to redress their grievance(s), if any final order to this effect is passed by the respondents against the interest of the applicants.

5. With these observations, the present Original Application stands dismissed as premature.

*Anil Kumar*  
(ANIL KUMAR)  
MEMBER (A)

Kumawat

*K. S. Rathore*  
(JUSTICE K. S. RATHORE)  
MEMBER (J)